

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.25**  
**C.A.Nos.26, 46, 47,48 &109/2023 in**  
**C.P.No.129/BB/2022**

**IN THE MATTER OF:**

Mr. Abhinav Mishra ... Petitioner  
Vs.  
M/s. Pubert India Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 18.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Proxy Counsel  
For the Respondent : Ms. Nivedha Mohan

**ORDER**

1. Heard the Ld. Proxy Counsel for the Petitioner and Ld. Counsel for the Respondent. It is emphasized that the Regular Counsel on record should only be attending the proceedings.
2. List the case along with all other CAs on **04.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**